

GENERAL EXEMPTION 212**Exemption to Anti-Malarial drugs, Diagnostics and Medical Products:
[Notifn. No.32/14-Cus., dt. 21.11.2014]**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts the goods mentioned in column (2) of the Table below of the description specified in column (3) of the said Table, when imported into India, from the whole of the duty of customs leviable thereon which is specified in the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and from the whole of the additional duty leviable thereon under sub-section (1) of section 3 of the said Customs Tariff Act, subject to the condition that the importer shall produce, prior to clearance of the said goods, before the Assistant Commissioner of Customs or Deputy Commissioner of Customs having jurisdiction, as the case may be, a certificate from an officer not below the rank of Deputy Secretary to the Government of India in the Ministry of Health and Family Welfare to the effect that the said goods are required for the Intensified Malaria Control Project (IMCP)-Phase II under the National Vector Borne Disease Control Programme (NVBDCP), funded by Global Fund to fight AIDS, TB and Malaria (GFATM):-

Table

Sl.No.	Category	Description of goods
(1)	(2)	(3)
1.	Anti-Malarial drugs	1. Artemisinin based Combination Therapy (ACT) for adults and pediatric use (Artemether 20mg + Lumefantrine 120 mg co-formulated tablet) 2. Artesunate Injection Kit (Injectable Artemisinin Derivatives)
2.	Diagnostics and Medical Products	1. Bivalent Rapid Diagnostic Test Kit (Pf and Pv specific) 2. Long Lasting Insecticidal Nets (LLIN)

2. Nothing contained in this notification shall have effect on or after the first day of October, 2015.

